

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH  
AT CHENNAI**

**OA No 80 OF 2024**

**IN THE MATTER OF:**

**GEDDAM HARANADHA RAO ACHARI**

..... Applicant

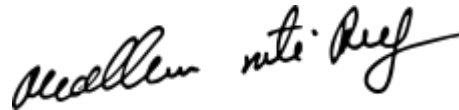
**Vs**

**CENTRAL POLLUTION CONTROL BOARD AND OTHER**

.... Respondents

**REPORT FILED BY THE COLLECTOR 3<sup>rd</sup> RESPONDENT**

**DATE - 20.10.2024**



**M/s MADHURI DONTI REDDY  
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH**

**A.P. POLLUTION CONTROL BOARD**

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

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It is certified that all the documents contained in the above annexure are true copies.

Date: 20.10.2024

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION NO.80 OF 2024  
(SZ)**

**(Earlier O.A.No.763 of 2023 (PB) LP)**

**IN THE MATTER OF:**

Geddam Haranadha Rao Achari

... Applicant

**VERSUS**

Central Pollution Control Board and Ors.

... Respondent

**AS PER THE ORDER, Dated: 19.9.2024 PASSED BY THE  
HON'BLE NGT IN OA 80 of 2024, THE DETAILED ACTION  
TAKEN REPORT BY THE COLLECTOR, SRIKAKULAM IS  
MOST RESPECTFULLY SHOWETH AS FOLLOWS:**

It is respectfully submitted that, the National Green Tribunal (NGT), Southern Zone, Chennai have issued the orders on 19.09.2024 in OA No.80 of 2024 that, as there was a news item published in ABN News, alleging that the sand is being mined illegally in the coastal areas of Srikakulam District and the said beach sand is being mixed with the river sand and being sold in the open market, the above case has been taken up today for earlier hearing from 21.10.2024 and that, the District Collector Srikakulam is directed to enquire through his officials not below the rank of Revenue Divisional Officer (RDO) and file a report before the date of next hearing.

It is respectfully submitted that, on telecasting of the news item in the ABN News Channel about the alleged illegal sand business, following Committee has been constituted with the following officers from Revenue and Police Departments to conduct an enquiry into the said adverse news item.

1. The Revenue Divisional Officer, Srikakulam.
2. Sub Divisional Police Officer, Srikakulam.
3. Tahsildars of Ranasthalam, Etcherla and Laveru.
4. Station House Officers of Ranasthalam, Etcherla and Laveru.

Accordingly, on the same day i.e., 16.09.2024, the above Team have visited the villages of (1) Bonthalakoduru, Muddadapeta, Ruppapeta of Etcherla Mandal, (2) Kothamukkam, Kotcherla Villages of Ranasthalam Mandal and (3) Lakshmipuram Village of Laveru Mandal where the alleged illegal sand business have taken place. Subsequently, submitted their inspection report with the alleged locations wise and are as follows:-

**With regard to Etcherla Mandal:**

That, during their inspection, there is no illegal mining of Sea Sand at **Bonthalakoduru and Muddadapeta village,**

That, during their enquiry, it is evident that, illegal Sea Sand is excavating from the cashew topes near to the Sea shore at **Ruppapeta village limits of Etcherla Mandal.**

**With regard to Laveru Mandal:-**

The above Committee has reported that there is no Coastal Line in Laveru Mandal, but it is bordering to **Kotcherla Sea shore area of Ranasthalam Mandal.**

That, one Budumuru Gedda originated from the surroundings of Cheepurupalli Mandal of Vizianagaram District and passing

through **Lakshmipuram village of Laveru Mandal** and ends in the Bay of Bengal at **Kuppili village of Etcherla Mandal**.

That, Local villagers are habituating to excavating the sand from the said Budumuru Gedda and as per the reliable information received on 28.08.2024, the Station House Officer, Laveru has filed a case in the Cr.No.236/2024 against two persons and seized one tractor;

That, during their enquiry, it is observed that previously, Sea sand was mixed with local available Sand from Budumuru Gedda at bordering place of Laveru and Ranasthalam Mandals. But, after registering the above case, there are no such illegal excavation activities found in Budumuru Gedda at Lakshmipuram village of Laveru Mandal.

**With regard to Ranasthalam Mandal:**

That, it is evident that, **illegal Sea Sand is excavating by unknown persons in Sy.No.111/35** which classified as "Isukadibba" and claimed as Forest Department Land of **Kotcherla village limits**.

That, as per the reliable information on 26.08.2024, the Station House Officer, J.R.Puram seized two sand Lorries at Kotcherla village where Sea Sand is being transported to Visakhapatnam and thus, registered a case in the Cr.No.188/2024.

It is respectfully submitted that, the Committee has submitted their joint findings and reported that, previously there were illegal sand mining from Sea shore of Etcherla and Ranasthalam Mandal and the transporters excavating sand from Budumuru Gedda of Laveru Mandal and mixing the same at bordering village of Laveru Mandal. Village Level Committee with the Village Sarpanch, Panchayat Secretary, Village Revenue Officer and Youth from the villages was

formed/established was formed/established for prevention of illegal sea sand mining in the villages of above three (03) Mandals.

Subsequently, the following teams are hereby appointed attentively for daily watching on the "illegal dumping and transportation of Sea Sand and mixing with Gedda/ River sand of Budumuru Gedda" of Laveru Mandal in addition to their regular work and they are directed to submit the daily reports to the concerned Tahsildars on the above illegal sand transportation.

Sl. No.	Mandal	Name of the Village	Village Level Committee Members for each village
1	Etcherla	Ponnada, Bonthalakoduru, Tamminaidupeta, Dharmavaram, D- Matyalesam, Budagatlapalem Villages	1. Village Revenue Officer. 2. Panchayat Secretary. 3. Mahila Police. 4. Concerned Gram Sarpanch. 5. 02 Voluntary/interested persons.
2	Laveru	Lakshmipuram, Neteru, Regapalem, Patnanapeta, Desipalem Villages of Lakshmipuram Gram Panchayat.	<b><u>Committee Members:-</u></b> 1. Tahsildar, Laveru as Committee Chairman. 2. SHO, Laveru as Committee member. 3. Sarpanch of Lakshmipuram GP. 4. VRO, Lakshmipuram. 5. Panchayat Secretary, Lakshmipuram. 6. 06 Voluntary/interested members from the villages of Neteru, Patnayunipeta, Nedurupeta, Lakshmipuram, Regapalem and Desipalem of Laveru Mandal.
3	Ranasthalam	N.G.R.Puram Potayyapeta, Cheekatipeta, Gurayyapeta Villages of NGR Puram Gram Panchayat.	<b><u>Committee Members:-</u></b> 1. Tahsildar, Ranasthalam as Committee Chairman. 2. SHO, JR Puram as Committee member. 3. Sarpanch of N.G.R.Puram. 4. VRO, N.G.R.Puram. 5. Panchayat Secretary, N.G.R.Puram. 6. 06 Voluntary/interested

			members from the villages of Potayyapeta, Gurayyapeta, Cheekatipeta and NGR Puram of Ranasthalam Mandal.
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It is respectfully submitted that, as per the orders of the NGT, Southern Zone, Chennai, dated:19.09.2024, in this office letter vide Rc.No.1302/2024/H1/dt:23.09.2024, the Revenue Divisional Officer, Srikakulam has been instructed again to conduct detail enquiry into the adverse news item telecasted in the ABN News about "the illegal mining of sand in the coastal areas of Srikakulam and the beach sand is being mixed with the river sand and being sold in the open market".

Accordingly, the Revenue Divisional Officer, Srikakulam who has conducted inspection on 14.10.2024 in the alleged illegal sand business have taken place in the alleged locations of Etcherla, Laveru and Ranasthalam Mandals of Srikakulam Revenue Division and District, has submitted her report vide Rc.No.1179/2024/G/Dt:15.10.2024 by reiterating the Joint Inspection report (conducted by the (1) The Revenue Divisional Officer, Srikakulam, (2) Sub-Divisional Police Officer, Srikakulam, (3) Tahsildars of Ranasthalam, Etcherla and Laveru and (4) Station House Officers of Ranasthalam, Etcherla and Laveru), dated:16.09.2024 has reported as follows:-

**1. With regard to Etcherla Mandal:-**

That, activities of seizing of JCB and Tractor and registering the case in the Cr.No.290/2024 of the Station House Officer, Etcherla and a Lorry was seized and also registered a case in the Cr.No.314/2024/dated:09.09.2024 which effectively results in curbing the illegal excavation in the region, with no further illegal activities detected during the inspection conducted on 14.10.2024.

**2. With regard to Laveru Mandal:-**

That, activities of seizing a tractor and registered a case in the Cr.No.236/2024 of the Station House Officer, Laveru against two individuals who involved in illegal sand mining effectively controlled the illegal excavation of sand from Budumuru Gedda and no further instances have been identified during the inspection conducted on 14.10.2024.

**3. With regard to Ranasthalam Mandal:-**

That, activities of seizing of two lorries transporting sea sand to Visakhapatnam and registering a case in the Cr.No.188/2024 of the Station House Officer, J.R.Puram effectively results in controlling of illegal sand excavation activities and no new illegal sand excavation activities have been observed during the inspection conducted on 14.10.2024.

In addition, the Revenue Divisional Officer, Srikakulam has reported as follows:-

That, the activities of sand mafias storing sea sand from Ranasthalam and Etcherla Mandals and mixing it with river/Gedda sand from Laveru Mandal at border areas, before transporting it to other districts have been significantly reduced with the strict enforcement and the Empowerment of local authorities, including Sarpanches, Panchayat Secretaries, and Village Revenue Officers. The village-level functionaries have been entrusted with the responsibility of monitoring and reporting of any suspicious activities to the authorities and also night-time patrols have been conducted regularly to prevent illegal mixing and transportation of sea sand with Gedda sand.

That, preventive measures have been taken by forming the Special Teams deploying the local village functionaries for continuous monitoring. The awareness programs have also been conducted with local residents about the environmental implications of illegal sand mining and further, Law enforcement has been strengthened, and instant action has been taken against those involved in illegal activities under the AP Sand Mining Rules.

It is respectfully submitted that, the collective efforts of local authorities, law enforcement authorities and involvement of local community resulting in a significant reduction of illegal sand mining activities. However, Vigilant monitoring will continue to ensure necessary prevention.

The copies of the enquiry report of the Revenue Divisional Officer, Srikakulam in Rc.No.1179/2024/G/dt:15.10.2024, Joint Inspection Note of the RDO, Srikakulam and SDO, Srikakulam dated:16.10.2024 and the Joint inspection report of the Tahsildars of Etcherla, Laveru and Ranasthalam Mandals in Rc.No.356/2024/A/dt:15.10.2024 are enclosed herewith for kind perusal.

It is respectfully submitted that, the above report is submitted for kind perusal and necessary orders.

  
DISTRICT COLLECTOR,  
SRIKAKULAM.  
COLLECTOR  
SRIKAKULAM

Rc.No.1179/2024 G dt:15.10.2024 O/o Revenue Divisional Officer, Srikakulam  
From: Kum K. Sai Prathyusha, B.A (Hons),  
Revenue Divisional Officer,  
Srikakulam. To  
The District Collector,  
Srikakulam.

Sir,

Sub: Sand – Illegal excavation from sea shore and mixing with normal River/Gedda sand – inspection conducted in Ranasthalam, Laveru, and Etcherla Mandals on 14.10.2024 – Report submitted as per NGT Orders in OA No 80 of 2024 – report submitted –Regarding.

Ref:1. NGT southern Zone, Chennai Order dated 19.09.2024 in OA No. 80 of 2024.

2.Instructions of the Collector, Srikakulam, dt 14.10.2024.

&&&

Kind attention is invited to the reference cited,

It is submitted that, in compliance with the instructions of the District Collector, Srikakulam, based on the orders of the National Green Tribunal (NGT) dated 19.09.2024 in OA No. 80 of 2024, I have conducted an inspection on 14.10.2024 in Ranasthalam, Laveru, and Etcherla Mandals. This inspection was carried out to address the illegal excavation of sea sand and its mixing with river/Gedda sand, following earlier actions taken to curb these activities. The findings and past actions are presented here.

During the inspection in Etcherla Mandal on 14.10.2024, no current illegal sand mining activity was identified in Bonthalakoduru and Muddadapeta villages. However, in Ruppapeta village, near the cashew plantations close to the seashore, it has come to light in the past that illegal sea sand excavation was taking place. Based on reliable information received on 26.08.2024, the Station House Officer, Etcherla, conducted a raid, resulting in the seizure of a JCB and a tractor, which were involved in the excavation. A case was registered under Cr.No.290/2024. Similarly, on 09.09.2024, a lorry transporting sea sand was seized, and a case was filed under Cr.No.314/2024. These actions have been effective in curbing the illegal excavation in the region, with no further illegal activities detected during the latest inspection.

In Laveru Mandal, although it does not have a coastal line, illegal sand excavation has been observed in the past along the Budumuru Gedda stream, which flows through Lakshmipuram village. Villagers were previously extracting sand from this stream. On 28.08.2024, acting on reliable information, the Station House Officer, Laveru, seized a tractor and registered a case under Cr.No.236/2024 against two individuals involved in illegal sand mining. Since these actions were taken, the illegal

excavation of sand from Budumuru Gedda has been controlled, and no further instances have been identified as of the 14.10.2024 inspection.

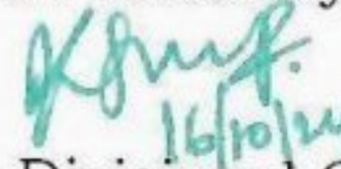
In Ranasthalam Mandal, illegal sea sand excavation was previously observed in Kotcherla village, particularly in Sy.No.111/35, an area classified as "isukadibba" and claimed as Forest Department land. On 26.08.2024, based on information received, the Station House Officer, J.R.Puram, seized two lorries transporting sea sand to Visakhapatnam, and a case was registered under Cr.No.188/2024. As of the latest inspection on 14.10.2024, no new illegal sand excavation activities have been observed.

In the past, it was observed that sand mafias were storing sea sand from Ranasthalam and Etcherla Mandals and mixing it with river/Gedda sand from Laveru Mandal at border areas, before transporting it to other districts. However, with strict enforcement and the empowerment of local authorities, including Sarpanches, Panchayat Secretaries, and Village Revenue Officers, illegal sand mining activities have been significantly reduced. These village-level functionaries have been entrusted with the responsibility of monitoring and reporting any suspicious activities to the authorities. Additionally, night-time patrols have been conducted regularly to prevent illegal mixing and transportation of sea sand with Gedda sand.

Preventive measures have also been implemented, including the formation of special teams involving local village functionaries for continuous monitoring. Awareness programs have been conducted to inform local residents of the legal and environmental implications of illegal sand mining. Law enforcement has been strengthened, and instant action has been taken against those involved in illegal activities under the AP Sand Mining Rules.

In conclusion, it is submitted that the collective efforts of local authorities, law enforcement, and the community have resulted in a significant reduction in illegal sand mining activities. Vigilant monitoring will continue to ensure that these activities do not resume. This report is submitted as per the NGT orders dated 19.10.2024 for your kind perusal and further necessary action.

Yours faithfully

  
16/10/24  
Revenue Divisional Officer,  
Srikakulam

**Joint Note Submitted to the Collector in connection with Hon'ble National Green Tribunal (NGT) in OA No. 80 of 2024, dated 19.09.2024:-**

Sub: Sand – Illegal excavation from sea shore and mixing with river/Gedda sand – Joint inspection conducted in Ranasthalam, Laveru, and Etcherla Mandals on 14.10.2024 – Report submitted as per NGT Orders in OA No. 80 of 2024 – Reg.

Ref:1. NGT Southern Zone, Chennai, Order dated 19.09.2024 in OA No. 80 of 2024.  
2. Instructions of the District Collector, Srikakulam, dated 14.10.2024.

Sir,

In compliance with the orders of the Hon'ble National Green Tribunal (NGT) in OA No. 80 of 2024, dated 19.09.2024, and as per your instructions issued on 14.10.2024, we, the undersigned RDO, Srikakulam, and SDPO, Srikakulam, jointly conducted an inspection in Ranasthalam, Laveru, and Etcherla Mandals on 14.10.2024. The objective of this inspection was to investigate the illegal excavation of sea sand and its mixing with river/Gedda sand, taking into account previous actions taken to control such activities.

Past Departmental actions:

**Etcherla Mandal:**

During the inspection of Bonthalakoduru and Muddadapeta villages, no ongoing illegal sand mining activities were found. However, in Ruppapeta village, near cashew plantations close to the seashore, prior instances of illegal sea sand excavation had been recorded. On 26.08.2024, based on reliable information, the SHO, Etcherla, conducted a raid that led to the seizure of a JCB and tractor engaged in illegal excavation. A case was filed under Cr.No.290/2024. Additionally, on 09.09.2024, a lorry transporting sea sand was seized, and another case was registered under Cr.No.314/2024. These actions have effectively curbed illegal activities in the area.

**Laveru Mandal:**

While Laveru Mandal is not on the coast, illegal sand mining has been observed along Budumuru Gedda, particularly in Lakshmipuram village. On 28.08.2024, acting on credible intelligence, the SHO of Laveru seized a tractor involved in sand mining from the stream, and a case was registered under Cr.No.236/2024. Since these actions were taken, illegal mining activities from Budumuru Gedda have been successfully controlled.

**Ranasthalam Mandal:**

In Kotcherla village, illegal sand excavation was previously detected in Sy.No.111/35, an area classified as "isukadibba" under the Forest Department's jurisdiction. On 26.08.2024, based on reliable input, the SHO of J.R.Puram seized two lorries transporting sea sand, leading to a case being filed under Cr.No.188/2024. No further illegal mining activities have been recorded in the area as of the latest inspection.


**Current Situation (As of 14.10.2024):**

During the joint inspection, no new cases of illegal sand excavation or mixing with river/Gedda sand were identified in the Ranasthalam, Laveru, and Etcherla Mandals. The enforcement actions taken earlier, coupled with continuous monitoring and the active participation of local authorities, have led to a substantial reduction in these illegal activities. Village-level officials such as Sarpanches, Panchayat Secretaries, and VROs have been actively involved in monitoring and reporting any suspected activities.

Moreover, night patrols and special monitoring teams have been established to prevent illegal activities. Awareness programs have also been conducted to educate the local population on the environmental and legal consequences of illegal sand mining. These efforts have been instrumental in maintaining control over the situation.

Based on the findings during the inspection, it is evident that the prior actions taken by the department, such as vehicle seizures and case registrations, formation of monitoring teams, have significantly reduced illegal sand excavation in the inspected mandals. The situation is presently under control, and constant vigilance will continue to ensure compliance with the AP Sand Mining Rules and the NGT directives.

The report is submitted for your kind consideration and necessary action.

  
RDO, Srikakulam

  
SDPO, Srikakulam

Rc.No.356/2024 A dt:15.10.2024.

Tahsildar's Office, Ranasthalam

JOINT INSPECTION REPORT ON ILLEGAL MINING OF SEA SAND MIXING WITH NORMAL RIVER/GEDDA SAND AT THE COASTAL VILLAGES IN ETCHERLA, LAVERU AND RANASTHALAM MANDALS INSPECTED VARIOUS PLACES BY THE TEAM CONSISTING OF TAHSILDAR, ETCHERLA, TAHSILDAR, RANASTHALAM AND TAHSILDAR, LAVERU.

\*\*\*

Submitted

Sir,

Sub:- Sand-Illegal excavation from Sea shore and mixing with the normal River/Gedda sand and doing business - raids conducted by the Committee to find out such incidents in Ranasthalam, Laveru and Etcherla Mandals - Joint Inspection report submitted-Regarding.

Ref:- 1) Instructions of the Collector, Srikakulam dated 16.09.2024 in Rc.No.1302/2024/H1/dt.16.09.2024.  
2) Instructions of the Revenue Divisional Officer, Srikakulam dt:14.10.2024

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Kind attention is invited to the references cited.

It is submitted that in the reference 2<sup>nd</sup> cited, the Revenue Divisional Officer, Srikakulam has directed the Tahsildars of Ranasthalam, Etcherla and Laveru to get themselves formed into a team and conduct raids at Coastal Villages and vulnerable areas, where the activities of Illegal Sand excavation from Sea shore and mixing of sea sand with the normal River/Gedda sand are being carried out and take stringent action if any such illegal activities are found and report compliance.

In obedience to the instructions of the Revenue Divisional Officer, Srikakulam, We, the Tahsildar, Ranasthalam, Tahsildar, Etcherla and Tahsildar, Laveru have been formed into a team and jointly inspected the villages of Bonthalakoduru, Muddadapeta, Ruppapeta of Etcherla Mandal, Kothamukkam, Kotcherla villages of Ranasthalam Mandal and Lakshmipuram village of Laveru Mandal on 15.10.2024 and inspected the places where illegal sand business is likely to be occurred and submit the following inspection report;

**Etcherla Mandal:**

- On inspection, there is no illegal mining of Sea Sand at Bonthalakoduru and Muddadapeta village;

Vogant  
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Put up.  
Jain  
16/10/24

- It is submitted during enquiry, it is found that in Ruppapeta village limits of Etcherla Mandal, there are illegal Sea Sand is excavating from the cashew topes near to the Sea shore;
- On 26.08.2024 reliable information, the Station House Officer, Etcherla conducted raid and seized one JCB., one Tractor and it is related to Cr.No.290/2024 of Etcherla Police Station;
- On 09.09.2024, on reliable information, one Lorry was seized while transporting the sand from Sea shore and registered case in Cr.No.314/2024 of Etcherla Police Station;

**Laveru Mandal:**

There is no Coastal Line in Laveru Mandal, but it is bordering to Kotcherla Sea shore area of Ranasthalam Mandal;

- One Budumuru Gedda starting from surroundings of Cheepurupalli Mandal of Vizianagaram District and passing through Lakshmipuram village of Laveru Mandal and joining in Bay of Bengal at Kuppili village of Etcherla Mandal;
- Local villagers are habituating to excavating the sand from the said Budumuru Gedda.
- On 28.08.2024 reliable information, the Station House Officer, Laveru has booked a case in Cr.No.236/2024 against two persons and seized one tractor;
- During enquiry, it is observed that previously, Sea sand and was mixed with local available Sand from Budumuru Gedda at bordering place of Laveru and Ranasthalam Mandals. After registering the case, there is no illegal excavating sand from Budumuru Gedda at Lakshmipuram village;

**Ranasthalam Mandal:**

- It is submitted that in Kotcherla village limits, illegal Sea Sand is excavating by the unknown persons in Sy.No.111/35 which classified as "isuka dibba" and claimed as Forest Department Land;
- On 26.08.2024 reliable information, the Station House Officer, J.R.Puram seized two sand lorries at Kotherla village where Sea Sand transporting to Visakhapatnam and registered case in Cr.No.188/2024.

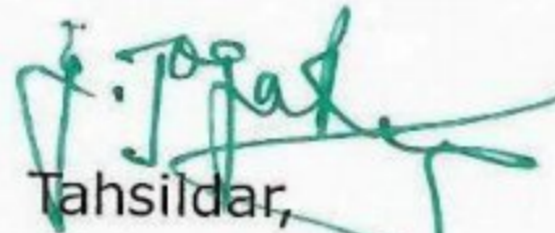
**Committee Findings:**


It is observed that previously the Sand Mafia used to store "the illegally excavated **Sea Sand** from the Sea shore areas of Etcherla and Ranasthalam Mandals and the **normal sand** excavated from Budumuru Gedda of Laveru Mandal" at bordering village of Laveru Mandal and thereafter they used to mix both sands before being transported to other districts.

However, due to empowering the local communities to monitor and report the illegal activities of Sand mining and transportation if any to the Sarpanch, Panchayat Secretary and Village Revenue Officers concerned in the recent past and after taking every possible steps to stop illegal sand mining and set the criminal law in motion against those who were indulging in illegal sand mining by the local police; the activities of illegal mining and transportation of Sand in Ranasthalam, Etcherla and Laveru Mandals found to be stopped in the villages of above three Mandals. However, vigilant watch is being continued during nights also to prevent illegal mixing of sea sand with gedda sand in the above three Mandals.

This is submitted for favour of kind information.

  
Tahsildar,  
Etcherla

  
Tahsildar,  
Laveru.

  
Tahsildar,  
Ranasthalam.

**Item No.17:-**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

**Original Application No. 80 of 2024 (SZ)**

[Earlier O.A. No. 763 of 2023(PB)LP]

**IN THE MATTER OF:**

Geddam Haranadha Rao Achari.

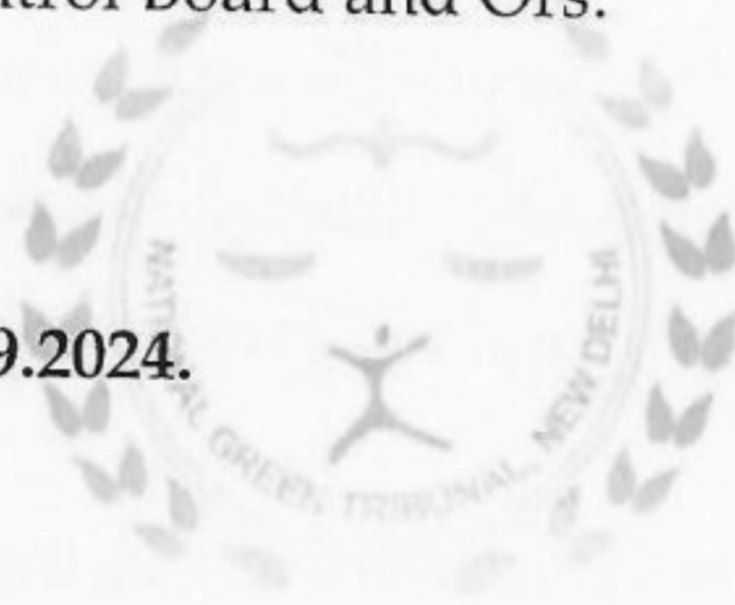
...Applicant(s)

*Versus*

Central Pollution Control Board and Ors.

...Respondent(s)

**Date of hearing: 19.09.2024.**



**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s):           None.

For Respondent(s):       Mr. D.S. Ekambaram for R1.  
Mrs. Madhuri Donti Reddy for R2 & R3.

ORDER

1. As there was a news item published in ABN News, alleging that the sand is being mined illegally in the coastal areas of Srikakulam District and the said beach sand is being mixed with the river sand and being sold in the open market, the above case has been taken up today for earlier hearing from 21.10.2024.

2. The District Collector - Srikakulam is directed to enquire through his officials not below the rank of Revenue Divisional Officer (RDO) and file a report before the date of next hearing.

3. The Director - Department of Mines and Geology is also directed to issue necessary instructions to the District Collectors of all other coastal districts in the State of Andhra Pradesh to keep a vigil to prevent illegal beach sand mining.

4. The Director - Department of Mines and Geology may also furnish a report in this regard before the date of next hearing.

5. Let the matter be listed on 21.10.2024.

Sd/-  
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-  
Dr. Satyagopal Korlapati, EM